

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. NO.1 IN
Petition(s) for Special Leave to Appeal (Civil) No(s).5454/2010
(From the judgement and order dated 02/11/2009 in MFA No. 1697/2008
of The HIGH COURT OF KARNATAKA AT BANGALORE)

SRI KUMARESH Petitioner(s)

VERSUS

THE DIVN.MANAGER NATIONAL INS.CO.LTD.ORS Respondent(s)

(With appln(s) for deletion of the name of respondent no. 2 from the
array of parties.)

Date: 30/03/2011 This Petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR
(IN CHAMBERS)

For Petitioner(s) Mr. V.N. Raghupathy,Adv.

For Respondent(s) Mr. R.D. Upadhyay,Adv.
Mr. Goodwill Indeevar ,Adv

UPON hearing counsel the Court made the following
O R D E R

Learned counsel for the petitioner states that no relief has been claimed against respondent no. 2 who was the driver of the vehicle. Since, it has not been possible to effect service on respondent no.2, a prayer is made to delete the name of the driver from the array of respondents. Accordingly, the name of respondent no.2 Mr.Muni Narayanappa s/o Chikkanarayanappa is deleted from the array of respondents.
The cause title may be amended accordingly.

(NIDHI CHUGH)
Sr. P.A.

(RENUKA SADANA)
Court Master